[Mr. Speaker] that in other respects the Rules of

Procedure of this House relating to Parliamentary Committees apply with such variations and modifications as the Speaker may

make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appoint-

ed by Rajya Sabha to the Joint

The motion was adopted.

16.34 hrs.

Committee."

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MENTAL HEALTH BILL

स्वास्थ्य ग्रौर परिवार कल्याण मंत्री (श्री राज नारायण ) : मैं प्रस्ताव करता हूं :

"िक मानसिक रूप से वीमार व्यक्तियों के उपचार ग्रौर उनकी देख-रेख से सम्बन्धित

विधि का समेकन ग्रौर संशोधन करने के लिए, उनकी सम्पत्ति ग्रौर कार्यकलापों की बाबत बेहतर उपबन्ध करने के लिए ग्रौर उससे सम्बन्धित या उसके ग्रानु-षंगिक विषयों के लिए विधेयक को दोनो सभाग्रों की एक संयुक्त समिति को सौंपा जाए, जिसमें 45 सदस्य हों, इस सभा के 30 ग्रर्थातु:---

(1) श्री सुभाष चन्द्र बोस ग्रल्ल्री, (2) डा. बलदेव प्रकास, (3) श्री के० त्री० चौधरी, (4) श्री ग्रनन्त दवे, (5) श्री राज किशन डान, (6) चौधरी हरी राम मक्कासर गोदरा, (7) श्री हरिकेश बहादुर, (8) श्री एस० जगन्ना-थन (9) श्री कचरुलाल हेमराज जैन, (10)

कडनापल्ली, (12) डा॰ बापू कालदते, (13) श्री राज शेखर कल्लूर, (14) डा॰ सरोजिनी महिषी, (15) श्री मल्लिकाजृंन, (16) डा०

श्री हुकम चन्द कछवाय, (11) श्री राम चन्द्रन

विजय मंडल, (17) श्री एस० जी० मुरुगय्यन, (18), डा॰ सुशीला नायर, (19) श्री टी॰ ए० (20) श्री के रामामूर्ति, (21)

श्री रूडोल्फ रोडरीग्स, (22) डा० सरदीश राय, (23) श्री शक्ति कुमार सरकार, (24) श्री कृष्ण सिंह, (25), श्री एच0 एल 0 पी0 सिन्हा, (26) श्री सूरज भान, (27) श्री

टोम्बीं सिंह, (28) श्री जगदम्बी प्रसाद यादव, (29) श्री युवराज, (30) श्री राज नारायण ग्रीर राज्य सभा के 15;

कि संयुक्त समिति की बैठक गठित करने के लिए गणपूर्ति संयुक्त समिति की कूल सदस्य संख्या की एक तिहाई होगी.

Mental Health Bill

कि समिति ग्रागामी सत्न के पहले दिनः तक इस सभा को प्रतिवेदन कर देगी.

कि ग्रन्य मामलों में संसदीय समितियों से सम्बन्धित इस सभा के प्रक्रिया नियम ऐसे परिवर्तन तथा रूपभेदों के साथ जैसा कि ग्रध्यक्ष करें, लाग

कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा उक्त संय<del>क्</del>त समिति में सम्मिलित हो तथा जसंयुक्त समिति में राज्य सभाद्वारा नियक्त किये जाने वाले 15 सदस्यों के नाम इस सभा की सुचित करे।"

MR. SPEAKER: The question is:

amend the law relating to the treat-

"That the Bill to consolidate and

ment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:--(1) Shri Subhash Chandra Bose Alluri, (2) Dr. Baldev Prakash, (3) Shri K. B. Choudhari, (4) Shri Anant. Dave, (5) Shri Raj Krishna Dawn, Ch. Hari Ram Makkasar Godara, (7) Shri Harikesh Bahadur, (8) Shri S. Jaganathan, (9) Shri Kacharulal Hemraj Jain, (10) Shri Hukam Chand Kachwai (11) Shri Ramachandran Kadannappalli, (12) Dr. Bapu Kaldate, (13) Shri Rajshekhar Kolur, (14) Dr. Sarojini

Mahishi, (15) Shri Mallikarjun,

(16) Dr. Bijoy Mandal, (17) Shri S. G. Murgaiyan, (18) Dr. Sushila

Nayar, (19) Shri T. A. Pai, (20)

Shri K. Ramamurthy, (21) Shri

Kumar Sarkar, (24) Shri Shrikrish-

na Singh, (25) Shri H. L. P. Sinha,

(26) Shri Suraj Bhan, (27) Shri

Jagdambi Prasad Yadav, (29) Shri

Saradish Roy, (23) Shri

Yuvraj, (30) Shri Raj

Rodrigues, (22)

Tombi Singh, (28) Shri

Sakti`

Narain 🚜

and 15 from Rajya Sabha;

Rudolph

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the first day of the next session;
that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint

make: and

Committee."

The motion was adopted.

## PRESS COUNCIL BILL

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to move:

"That this House do concur in the recommendation of Rajya Sabha

that the House do join in the Joint

Committee of the Houses on the Bill to establish a Press Council for the purpose of preserving the freedom of the Press and of maintaining and improving the standards of newspapers and news agencies in India, made in the motion adopted by Rajya Sabha at its sitting held on the 1st March, 1978 and communicated to this House on the 3rd March, 1978 and do resolve that the following 20 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—(1) Shri Nanasahib Bonde, (2) Shri Somnath Chatterjee, (3) Shri Ishwar Chaudhury, (4) Shri S. R.

Damani (5) Shrî Giridhar Goman-

go, (6) Shri Nirmal Chandra Jain,

(7) Shri P. Kannan, (8) Shri P. G.

Mavalankar, (9) Shri Md. Hayat Ali, (10) Shri Amrit Nahata, (11) Shri Phirangi Prasad, (12) Shri Ratansinh Rajda, (13) Shri Balwant Singh Ramuwalia, (14) Shri Jagannath Rao, (15) Shri Jalagam Kondala Rao, (16) Shri P. M. Sayeed, (17) Shri Surath Bahadur Shah, (18) Shri Digvijaya Narain Singh, (19) Shri P. Venkatasubbaiah, (20) Shri Yadvendra Dutt."

MR. SPEAKER: The question is:
"That this House do concur in the

recommendation of Rajya Sabha

that the House do join in the Joint Committee of the Houses on the Bill to establish a Press Council for the purpose of preserving the freedom of the Press and of maintaining and improving the standards of newspapers and news agencies in India, made in the motion adopted by Rajya Sabha at its sitting held on the 1st March, 1978 and communicated to this House on the 3rd March, 1978 and do resolve that the following 20 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely: (1) Shri Nanasahib Bonde, (2) Shri Somnath Chatterjee, (3) Shri Ishwar Chaudhry, (4) Shri S. R. Damani, (5) Shri Girdhar Gomango, (6) Shri Nirmal Chandra Jain, (7) Shri P. Kannan, (8) Shri P. G. Mavalankar, (9) Shri Md. Hayat Ali, (10) Shri Amrit Nahata, (11) Shri Phirangi Prasad, (12) Shri Ratansinh Rajda, (13) Shri Balwant Singh Ramuwalia, (14) Shri Jagannath Rao, (15) Shri Jalagam Kondala Rao, (16) Shri P. M. Sayeed, (17) Shri Surath Bahadur Shah, (18) Shri Digvijaya Narain Singh, (19) Shri P. Venkatasubbaiah, and (20) Shri Yadvendra Dutt."

The motion was adopted.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Regarding item No. 27, it was decided that it would be taken up in the next